

श्री शिव चन्द्र झा : 144 प्राप तोड़वा देंगे ? इसका विश्वास दिलाते हैं ?

श्री मोलहू प्रसाद : सभापति महोदय, अभी सम्पूर्ण भारत में जमींदारी की प्रथा खत्म नहीं हुई है, ऐसी स्थिति में भूमि की समस्या यह सरकार कैसे सुलझा सकती है। मैं चाहता हूँ कि इस के सम्बन्ध में प्राप स्पष्ट जानकारी दें। अभी भी जमींदारी तोड़ी जा रही है, पूरी तरह से टूटी नहीं है इस समस्या को सुलझाने के लिये प्रापको राज्यों के कृषि मंत्रियों को बुलाना पड़ेगा। जाब्ता फौजदारी के कानून में संशोधन करने के लिये राज्यों के गृह मंत्रियों को बुलाकर निर्णय करें, तब यह समस्या हल होगी। इसी तरह से राज्यों के श्रम मंत्रियों का सम्मेलन बुला कर न्यूनतम मजदूरी के बारे में निर्णय किया जाय तब यह समस्या हल होगी।

SHRI P. C. SETHI : I am grateful to the hon. Member for the suggestions that he has made.

Shri Jyotirmoy Basu had raised the question about Goenka's share in the Indian Iron Co. I was under the impression that I was here to deal with the Excess Demands of Government; I was not discussing the excess demands of the Goenkas. Therefore, I do not think that I could reply to that particular point now.

SHRI UMANATH : Excess appropriation of Goenkas.

SHRI P. C. SETHI : But if a specific question is tabled, then I would certainly clarify the position.

Then, Shri K. Lakkappa had raised many points. He had referred to some deal between some silk company and some Ministers and said that the Ministry of Foreign Trade was helping in that. He also asked us whether we would depute some officer from here to look into the accounts of the State Governments. According to the present position, I do not think that any of the representatives here, whether he is opposed to or in favour of a particular State Government, would appreciate or like this position that the Central Government must send

some officers for scrutinising the accounts of the State Governments. But if there are any specific complaints which the hon. Member has, he may forward them to me, and if it is the concern of the Central Government, we would certainly look into them, and if it pertains to the State Government, we would forward them.

SHRI K. LAKKAPPA : My point is this. Central grants are released for various famine-relief works which are in progress and while the money is being spent, the State Government in collusion with some officers and the Minister have misused the funds; they have said that roads would be constructed and have passed on the money to contractors and the money has been taken for the AICC at Ahmedabad. That was the particular allegation.

MR. CHAIRMAN : The question is :

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1968, in respect of the following Demands entered in the second column thereof—

Demands Nos. 1, 4, 5, 8, 21, 26, 38, 51, 52, 60, 71, 83, 95, 100, 117, 125 and 128."

The motion was adopted.

APPROPRIATION (NO. 5) BILL*, 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of

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moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI P. C. SETHI: I introduce† the Bill.

I beg to move‡:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1968, in excess of the amounts granted for those services and for that year be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion is adopted.

14.55 hrs.

DEMANDS FOR *SUPPLEMENTARY GRANTS (GENERAL).
1969-70

MR. CHAIRMAN: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1969-70.

DEMAND NO. 14—MINISTRY OF FINANCE

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 5,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Ministry of Finance."

DEMAND NO. 51—DELHI

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,12,40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Delhi."

DEMAND NO. 58—MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,97,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Ministry of Industrial Development, Internal Trade and Company Affairs."

DEMAND NO. 67—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of Other Revenue Expenditure of the Ministry of Irrigation and Power."

† Introduced/moved with the recommendation of the President.

* Moved with the recommendation of the President.